



## "Form No. DPT-3

### Return of deposits

[Pursuant to rule 16 and rule 16A of the Companies (Acceptance of Deposits) Rules, 2014]

Form language

English

Hindi

Refer instruction kit for filing the form

All fields marked in \* are mandatory

#### Company Information

1 \*Corporate Identity Number (CIN)

2 (a) \*Name of the Company

(b) \*Registered office address

(c) \*email id

3 \*Purpose of the Form

- Return of Deposit
- Particulars of transactions by a company not considered as deposit as per rule 2(1)(c) of the Companies (Acceptance of Deposit) Rules, 2014
- Return of Deposit and particulars of transactions by a company not considered as deposit
- Onetime Return for disclosure of details of outstanding money or loan received by a company but not considered as deposits as per rule 2(1)(c) of the Companies (Acceptance of Deposits) Rules, 2014

4 \*Whether the company is

Public Company  Private Company

5 \*Whether the company is a government company

Yes  No

6 \*Objects of the company

7 Whether deposits have been accepted from public?

Yes  No

8(a) \*Period for which return is being filed (DD/MM/YYYY)

(b) Date of issue of advertisement or circular (DD/MM/YYYY)

(c) Date of expiry of validity of advertisement or circular (DD/MM/YYYY)

9 Net Worth as per the latest audited balance sheet preceding the date of the return-

Sl.No	Particulars	Amount (in Rupees)
a(i)	Paid up share capital	

Sl.No	Particulars	Amount (in Rupees)
(ii)	Free reserves	
(iii)	Securities Premium Account	
b(i)	Accumulated Loss	
(ii)	Balance of deferred revenue expenditure	
(iii)	Accumulated unprovided depreciation	
(iv)	Miscellaneous expense and preliminary expenses	
(v)	Other intangible assets	
c	Net worth (a) – (b)	
d	Maximum limit of deposits (i.e. 35% of the above in case of all companies other than specified IFSC public companies and private companies)	

10 (a) Total number of deposit holders as on 1st April

(b) Total number of deposit holders at the end of financial year

**11 Particulars of deposits (In Rupees)**

(a) Amount of existing deposits as at 1st April

(b) Amount of deposits renewed during the year

(c) Amount of deposits accepted during the year

(c)(i) Secured deposits

(ii) Unsecured deposits

(d) Amount of deposits repaid during the year

(e) Balance of deposits outstanding at the end of the year

12 (a) Amount of deposits that have matured but not claimed

(b) Amount of deposits that have matured and claimed but not paid

**13 Particulars of liquid assets**

(a) Amount of deposits maturing on or before 31st March next year  
and following next year



(b) Amount required to be invested in liquid assets

























Particulars	Details of loan (in INR)					Ageing of loan (in Years)		
	Opening balance	Additional loan during the year	Repaid during the year	Any other adjustment	Closing balance	Loans outstanding for less than or equal to 1 year	Loans outstanding for more than 1 year and less than 3 years	Loans outstanding for more than 3 years
	(I)	(II)	(III)	(IV)	(V)	(VI)	(VII)	(VIII)
<b>Any amount received by a company from –</b>								
(i) Alternate Investment Funds;								
(ii) Domestic venture Capital Funds								
(iii) Infrastructure Investments Trusts;								
(iv) Real Estate Investment Trusts;								
(v) Mutual Funds registered with the Securities and Exchange Board of India								

**16 Credit Rating obtained:**

(a). From (Name of the agency)

(b) Rating

(c) Date of obtaining credit rating (DD/MM/YYYY)

17 \*SRN of GNL form in which DPT-1 is filed

18 Total amounts of outstanding money or loan received by a company but not considered as deposits in terms of rule 2(1)(c) of the Companies (Acceptance of Deposits) Rules, 2014 as specified in rule 16(A)(3)

**Attachments**

(a) Copy of trust deed

Max 2 MB

(b) List of depositors (excel format)

Max 2 MB

(c) Optional attachment, if any.

Max 2 MB

**Declaration by Statutory Auditor**

I hereby duly certify that the amount specified in 'Particular of deposits' and 'Particulars of liquid assets' is correct and in line with the relevant provisions of the Companies Act, 2013.

**\*To be digitally signed by**

\*Name

\*Designation

\*Membership Number/Certificate of Practice Number

**Declaration**

I am authorised by the Board of Directors of the Company vide resolution no \*  Dated \*  to sign this is form and declare that all the requirements of Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with. I also declare that all the information given herein above is true, correct and complete including the attachments to this form and nothing material has been suppressed.

**\*To be digitally signed by**

\*Designation

 

*(Director/Manager/Company Secretary/CFO/ CEO)*

\*DIN of the director OR DIN or PAN of the manager or CEO or CFO OR membership number of the company secretary

**Note: Attention is drawn to provisions of Section 448 and 449 of the Companies Act, 2013 which provide for punishment for false statement / certificate and punishment for false evidence respectively.**

**This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the company.**

*For office use only:*

eForm Service request number (SRN)

eForm filing date (DD/MM/YYYY)

This eForm is hereby approved or registered

This eForm is hereby rejected

Digital signature of the authorising officer

DSC BOX

Date of signing (DD/MM/YYYY)





## Form No. DPT-4

Statement regarding deposits existing on the commencement of the Act  
[Pursuant to rule 20 of the Companies (Acceptance of Deposits) Rules, 2014]

Form language

English

Hindi

सत्यमेव जयते

Refer instruction kit for filing the form

All fields marked in \* are mandatory

### Particulars of the company

1 \*Corporate Identity Number (CIN)

2 (a) \*Name of the company

(b) \*Registered office address

(c) \*Email Id

3 \*Whether the company is

Public Company  Private Company

4 \*Whether the company is a government company

Yes  No

### Deposit related information

5 Total deposits outstanding as on the commencement of this Act

(a) \*Amount (in Rs.)

(b) \*Number of depositors

6 Details of total deposits mentioned at 5 above under following heads

Particulars	Amount (in Rs.)
*Deposits due but not paid	
*Interest due thereon but not paid	
*Deposits due but not claimed	
*Interest due thereon but not claimed	
*Deposits not yet due for repayment	

7 \*Deposits due for repayment in next three months

8 \*Arrangements made for repayment of deposits due for repayment

Attachments

(a) \*Auditor's certificate

Max 2 MB

Choose File

Remove

Download

(b) \*List of depositors

Max 40 MB

Choose File

Remove

Download

(c) Optional attachment(s) - if any

Max 2 MB

Choose File

Remove

Download

### Declaration

I am authorised by the Board of Directors of the Company vide resolution number \*  dated \*  (DD/MM/YYYY) to sign this form and declare that all the requirements of the Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with.

I also declare that all the information given herein above is true, correct, and complete including the attachments to this form and nothing material has been suppressed.

\*To be digitally signed by

DSC BOX

\*Designation

(Director/Manager/CEO/ CFO/Company secretary)

\*Director identification number of the director; or DIN or PAN of

the manager or CEO or CFO; or Membership number of the Company secretary

Save

Submit

**Note: Attention is drawn to provisions of section 448 and 449 of the Companies Act, 2013 which provide for punishment for false statement / certificate and punishment for false evidence respectively.**

This eForm has been taken on file maintained by the Registrar of companies through electronic mode and on the basis of statement of correctness given by the company.

*For office use only:*

eForm Service request number (SRN)

eForm filing date (DD/MM/YYYY)

  
(Manoj Pandey)

Joint Secretary to the Government of India

**Note :** The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 256(E), dated the 31st March, 2014 and were subsequently amended *vide* notification numbers -

- (1) G.S.R. 386(E), dated the 6th June, 2014;
- (2) G.S.R. 241(E), dated the 31st March, 2015;
- (3) G.S.R. 695(E), dated the 15th September, 2015;
- (4) G.S.R. 639(E), dated the 29th June, 2016;
- (5) G.S.R. 454(E), dated the 11th May, 2017;
- (6) G.S.R. 1172(E), dated the 19th September, 2017;
- (7) G.S.R. 612(E), dated the 5th July, 2018;
- (8) G.S.R. 42(E), dated the 22th January, 2019;
- (9) G.S.R. 341 (E), dated the 30th April, 2019;
- (10) G.S.R. 548 (E), dated the 07th September, 2020.